

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).582/2020

K.S.R. MENON

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 19-06-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Kuriakose Varghese, Adv.
Mr. V. Shyamohan, Adv.
Mr. Surya Prakash, Adv.
Ms. Sohini Chowdhary, Adv.
M/S. Kmnp Law Aor, AOR

For Respondent(s)

Mr. Tushar Mehta, SG
Mr. Kanu Agarwal, Adv.
Mr. Rajat Nair, Adv.
Mr. B.V. Balram Das, AORUPON hearing the counsel the Court made the following
O R D E R

By this writ petition, the petitioner has questioned the communication dated 11.06.2020, issued by the Principal Secretary, Secretariat of Industries and NORCA Department, Government of Kerala. The petitioner is aggrieved by policy decision taken by the State of Kerala where it provides that all private chartered flights departing from Kerala to Middle East shall carry on passengers who have been tested and shown to be negative.

We are of the view that it is open for the petitioner to

represent the matter to the Government and it for the Government of Kerala to consider and take take appropriate decision at an early date.

It shall also open for the petitioner to represent to the Government of India, Ministry of External Affairs.

The writ petition is disposed of accordingly.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER